

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
**NEW DELHI**

PRINCIPAL BENCH – COURT NO. – **IV**

**Excise Appeal No. 51208 of 2019 [DB]**

[Arising out of Order-in-Appeal No. 35 (SM)CE/JPR/2019 dated 19.02.2019  
passed by the Commissioner of Central Excise & CGST (Appeals), Jaipur]

**M/s. Satya Steels Re-Rolling Mills**

**...Appellant**

C-168, RIICO Industrial Area,  
Bagru Extn.-II, Bagru, Jaipur,  
Rajasthan - 302006

*VERSUS*

**Commissioner of Central Excise and  
Customs, Central Goods and Service Tax,  
Jaipur – I**

**...Respondent**

N C R Building, Statue Circle,  
C-Scheme, Jaipur,  
Rajasthan - 302005

**APPEARANCE:**

None appeared for the Appellant

Mr. O.P. Bisht, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**  
**HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)**

DATE OF HEARING/DECISION: **27.05.2022**

**FINAL ORDER No. 50488 / 2022**

**P.V. SUBBA RAO**

A declaration and Form SVLDRS-4 indicating that the appellant has settled the matter under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been submitted. Verification report dated 11.05.2022 has been received from the department. Accordingly, appeal is dismissed as withdrawn.

[Dictated and pronounced in the open Court]

**(P.V. SUBBA RAO)**  
**MEMBER (TECHNICAL)**

**(DR. RACHNA GUPTA)**  
**MEMBER (JUDICIAL)**